

[Maulana Azad: No, I did not mean that. I meant that the Expert Committee would consider the grave and important problems arising as a consequence of the creation of a Central University so that we might have a full picture before us.]

**Shri Raghuramaiah:** In further clarification of the Statement laid on the Table of the House, may I know whether, considering that this University is the only University in Hyderabad, the present popular Government or the University Senate has been consulted in the matter before the Government of India took this decision?

مولانا آزاد : ظاہر ہے گورنمنٹ آف  
انڈیا نے اس بارے میں جو رائے قائم  
کی تھی وہ امتیخت گورنمنٹ سے مشورہ  
کر کے کی تھی -

[Maulana Azad: Evidently the decision taken in this behalf by the Government of India was in consultation with the State.]

**Mr. Deputy-Speaker:** Yes, it is in consultation with them.

#### WRITTEN ANSWERS TO QUESTIONS

##### LABOUR DISPUTE BETWEEN MANAGEMENT AND WORKERS OF JAGJEET SUGAR MILLS

\*1230. **Shri A. N. Vidyalkar:** Will the Minister of States be pleased to state:

(a) whether it is a fact that a serious labour dispute has arisen between the management of the Jagjeet Sugar Mills, Phagwara (Patiala and East Punjab States Union, now under the President's rule), and the Mill workers, and that about 1,000 workers have been sent on forced leave and the Mill has stopped working;

(b) whether it is a fact that two of the workers are on hunger-strike; and

(c) if so, what steps Government are taking or propose to take in the matter?

**The Minister of Home Affairs and States (Dr. Katju):** (a) There was an industrial dispute between the workers and the management of the Jagatjit Sugar Mills Company Limited, Phagwara. The Mill was closed on the 5th March 1953 as a result of an illegal strike by the labourers.

45 P.S.D.

(b) Two workers went on hunger strike on the 24th February 1953 but called it off on the 11th March 1953.

(c) The management of the factory was asked to resume work but as their machinery was out of order they could not do so.

##### STRENGTH OF EACH GRADE UNDER THE CENTRAL SECRETARIAT SERVICE

948. **Shri Ramananda Das:** (a) Will the Minister of Home Affairs be pleased to state the strength (permanent and temporary) of each Grade under the Central Secretariat Service (R & R) Scheme?

(b) How many persons have been appointed so far in each Grade?

(c) How many Scheduled Castes employees are there in each Grade?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) The Authorised Permanent Strength of various Grades of the Service is as shown below:—

Grade I Under Secretary	180
Grade II Superintendent	300
Grade III Assistant Superintendent	400
Grade IV Assistant	1800

The Authorised Temporary Strength of Grade II is fixed every 6 months on the basis of the number of officers of the Grade required and the number of permanent officers available to hold Category B posts after excluding officers on leave, deputation, etc. The temporary strength for the half year beginning with 1st November 1952 has been fixed at 274.

Officiating appointments of Under Secretary, Assistant Superintendent and Assistant are made to the extent necessary to man all duty posts and no formal orders regarding the temporary strength of these grades have been issued. It is proposed to constitute "Regular Temporary Establishments" of Assistant Superintendents and Assistants with approximate strengths of 360 and 1200 respectively.

(b)	Permanent	Temporary
Grade I	167	119
Grade II	261	187
Grade III	289	390
Grade IV	1586	..

**NOTE.**—Formal temporary appointments to Grade IV of the Central Secretariat Service will be made after the constitution of the Regular Temporary Establishment.

(a)	Permanent	Temporary
Grade I	2	..
Grade II	1	..
Grade III	...	2
Grade IV	40	..

The cases of 8 candidates for permanent appointment to Grade IV are under consideration. Also see note under reply to part (b).

#### DISPUTES BETWEEN DISPLACED PERSONS AND LOCAL PEASANTS IN SONAMURA

949. **Shri Dasaratha Deb:** (a) Will the Minister of States be pleased to state whether there had been any dispute between the displaced persons and the local peasants in Sonamura, arising out of the possession of Rudrasagar paddy land?

(b) Is it a fact that in view of the tension the Divisional Officer had to promulgate Section 144 Cr. P. C. in that area?

(c) Are Government aware that if the vast land within that area remained uncultivated, total production in the country would be affected?

(d) Are Government aware that the season of sowing "Boro Paddy" seeds is almost going to be over?

(e) What remedy do Government suggest to settle this dispute soon?

**The Minister of Home Affairs and States (Dr. Katju):** (a) to (e). There was a dispute between certain displaced persons and some tenants in Rudrasagar area in Sonamura over the possession of marshy land fit for Boro paddy. Since a breach of the peace was apprehended, an Order under section 144 Cr. P. C. had to be promulgated. The area affected by the dispute was a small one and production has therefore not suffered. The dispute was between some rehabilitated fishermen and neighbouring peasants none of whom had any right over the land which was Government property.

#### ZINC SMELTING PLANT

950. **Shri Balwant Sinha Mehta:** (a) Will the Minister of Natural Resources and Scientific Research be pleased to state whether Committee of Experts has submitted its report regarding the location of the zinc smelting plant?

(b) If so, what are its main recommendations?

(c) If not, when is the Committee expected to submit its report?

**The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya):** (a) to (c). A statement giving the information is laid on the Table of the House. [See Appendix VIII, annexure No. 37.]

#### VERIFICATION OF CLAIMS

951. **Shri A. N. Vidyalkar:** Will the Minister of Rehabilitation be pleased to state:

(a) the number of claims verified so far; and

(b) when Government propose to start payment of compensation to the claimants?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) The total number of property sheets verified up to 21st March, 1953 was 11,64,286.

(b) The scheme for compensation has been prepared by the Ministry and is under the active consideration of Government. Payment will start when the scheme is sanctioned by Government.

#### BALANCE OF PAYMENTS

952. **Dr. Ram Subhag Singh:** Will the Minister of Finance be pleased to state the position of our balance of payments with the United Kingdom for the year 1952-53?

**The Minister of Finance (Shri C. D. Deshmukh):** India's balance of payments position on current account with the United Kingdom for the period April to December 1952, showed, according to tentative estimates, a deficit of Rs. 59.2 crores.

#### LOANS TO DISPLACED PERSONS FROM WEST PAKISTAN

953. { **Sardar Hukam Singh:**  
**Shri Ajit Singh:**

Will the Minister of Rehabilitation be pleased to state:

(a) the amount of loans sanctioned under various schemes and advanced to displaced persons from West Pakistan upto the 31st December, 1952;

(b) the amount of loans recovery of which is still due and the amount, actually recovered so far; and

(c) the amount of loan re-paid voluntarily and the amount realised by duress by way of arrears of land revenue?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) to (c). Information is being collected and will be placed on the Table of the House in due course.